

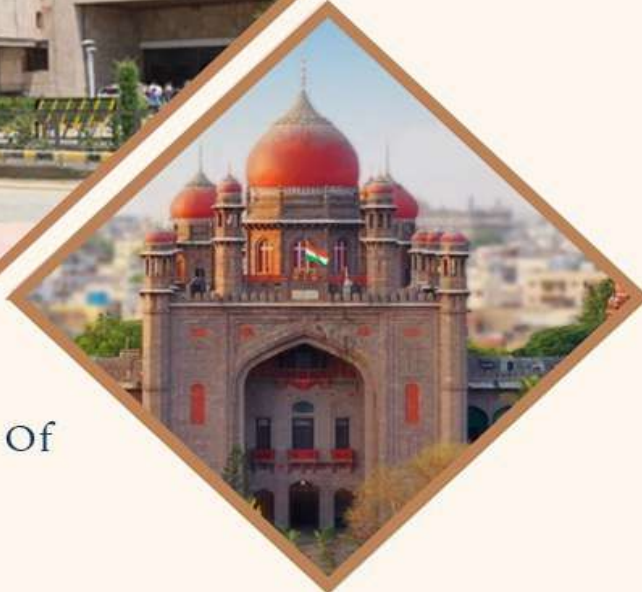
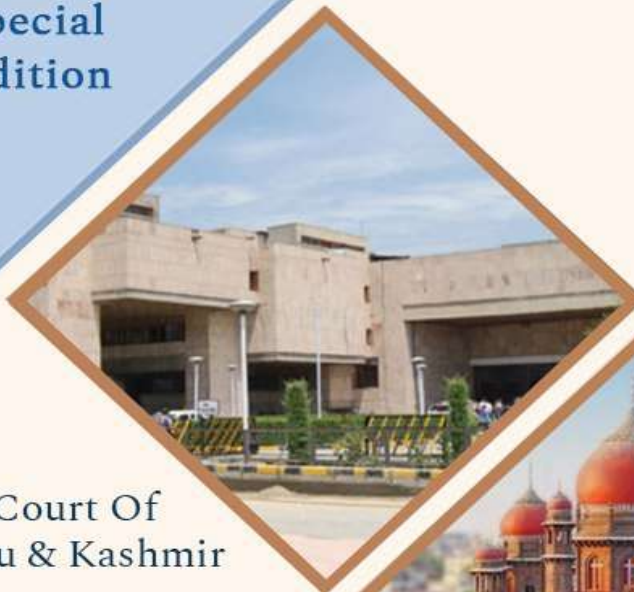
Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Jammu & Kashmir

High Court Of
Telangana



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Inauguration of New Building of the Vulnerable Witness Deposition Centre (VWDC) at Baripada, High Court of Orissa



On 21.09.2024, the Hon'ble Shri Justice Chakradhari Sharan Singh, Chief Justice, High Court of Orissa inaugurated the New Building of the Vulnerable Witness Deposition Centre (VWDC) at Baripada in the Judgeship of Mayurbhanj through virtual mode, in presence of the

Hon'ble Companion Judges of the High Court of Orissa. The above said event held on 21.09.2024 can be viewed in the Court's YouTube channel by clicking the link below:-

<https://www.youtube.com/live/MDDptaBIImOk?si=mm2JmcuV-w04DDNS>

Hon'ble the Chief Justice Sri K. Vinod Chandran Inaugurates E-Initiatives of eCourts Phase III in Patna High Court

BSLSA Comprehensive Information and Monitoring System:



A move towards a Green and Paperless BSLSA. It completely automates the reporting system between BSLSA and DLSAs. Link for Inauguration of E-Initiatives i.e. BSLSA Comprehensive Information and Monitoring System, e-Indian Law Reports (Patna Series), e-PHCR (Patna High Court Law Reports), e-Judicial Repository System (Translation), e-Courts Phase-III

Monitoring and Implementation System and e-Information System for Infrastructure in Patna High Court, at the Conference Hall of the Centenary Building of Hon'ble Patna High Court by Hon'ble the Chief Justice Sri K. Vinod Chandran in the august presence of Hon'ble Judges of Patna High Court, held on 02.09.2024 is as follows:-
https://youtube.com/live/ndz_mkz13l0

e-Indian Law Reports (Patna Series):



Revive the legacy in the most advanced electronic format and make it searchable on various parameters which shall be available free of cost to the entire world. It contains the Judgments and Orders of Hon'ble Supreme Court of India arising out of Bihar and the Judgments and Orders of Hon'ble Patna High Court in bilingual format.

e-PHCR (Patna High Court Law Reports): Contains all the digitized reportable or the AFR Judgments and Orders of Hon'ble Patna High Court. Approximately 10 thousand reportable Orders and Judgments which were digitally available in English have already been uploaded on this portal. Those Judgments whose Hindi translation along with the head notes were available have also been uploaded.

e-Judicial Repository System (Translation):



After studying the use case, it was found that various repetitive works were being carried out by the Translation Dept. of this court i.e. a petition/letter/circular/gazette was translated and supplied to the Hon'ble benches or the requesting section. After a few months, some

other departments made requisition for the same set of documents which were again translated and supplied. To surmount this issue, the digital repository system has been developed where the documents will remain online and can be preserved & provided on a real time basis.

e-Courts Phase-III Monitoring and Implementation System:



A fully automated and paperless process. Through District login, the District can fill the details and a consolidated report can be viewed/downloaded in the Patna High Court in real-time.

e-Information System for Infrastructure: It facilitates the Infrastructure cell in their day to day activities which brings transparency

to the system and also keeps track of all sorts of correspondences in the Infrastructure cell and can monitor the progress of the same.

Impact Assessment on Completion of 2 Years of VC Remote Point At SMS Hospital For Recording Evidence of Doctors At Rajasthan High Court

SNo	Criteria	Observation
1.	Total no of VC scheduled	1009
2.	Total money saved	Rs.27,10,750/- including travel charges
3.	Average money saved	Rs.2105/- per VC
4.	Total money -government saved	Rs.13,63,850/- + 5,86,500 = Rs.19,50,350
5.	Average Government money saved per VC	Rs.1933/- per VC
6.	Total Money saved for Doctors	Rs.7,60,400/-
7.	Average money saved for a Doctor	Rs.756/- per VC
8.	Total man hours saved	19,363 Hours
9.	Average man hour saved per VC	19 hrs 15 min
10.	Total man hours- duty time saved	7398 Duty hours
11.	Average man hours duty time saved	7 hours 20 minutes
12.	Total patients seen in duty time saved	88776 Patients
13.	Total man hours- personal time saved	11965 Hours
14.	Average man hour- personal time saved	11 hour 55 minutes
15.	Total number of Courts where VC was done	109

VC Remote Point at SMS Hospital Jaipur was established and e-inaugurated on 24.06.2022 by the then Chief Justice of Rajasthan, Hon'ble Mr. Justice S.S. Shinde in virtual presence of Chairman and Members of Steering Committee, and the District & Sessions Judges. This facilitated seamless recording of Medical Experts testimonies without the need for physical court appearance. This has led to quicker proceedings and more efficient use of

expert's time. Dr. Shashank Sharma, VC Coordinator SMS VC Remote Point has prepared an impact assessment report of 1000+ depositions of Medical Experts witnesses recorded from VCRPSMS Jaipur to various Courts of the Country till September 2024. This assessment emphasises how VC Remote Point improved access to Expert Testimony; enhanced court efficiency; increased security and privacy and also saved huge financial burden of State and precious time of Medical Experts which they could utilise in providing effective medical services in Hospital. This achievement highlights the utility of technology in bridging gaps between the legal and medical fields, enhancing productivity and accessibility.

Hands-On Training To High Court Staff On Digital Solution Software Integrated With E-Prison at Rajasthan High Court



In order to create awareness about e-prison software, a Digital Solution Software was developed by Technical Team of Rajasthan which is integrated with the NIC e-Prison software by which a database of prisoners concerned would be available. This software was developed with an object to fetch details of prisoners/ under trials by entering FIR Details. The concerned jail authority receives the case data

including final orders into ePrison software. The High Court staff have been imparted extensive training of 45 Minutes on 18.09.2024 both at Rajasthan High Court Jodhpur and at Bench Jaipur by Technical Team of Rajasthan High Court. 26 employees of Rajasthan High Court Jodhpur and 29 employees of Rajasthan High Court Bench Jaipur have attended the training program.

Training on e-Filing of Government & Private Law Universities & Colleges in the State of Tamil Nadu and U.T. of Puducherry



The Madras High Court had implemented mandatory e-filing of various types of cases in the Principal Seat at Madras High Court, Madurai Bench of Madras High Court and in the District Judiciary and in this regard training has been imparted to the final year students of Law Universities & Colleges of both Government and Private by the

District Courts concerned in coordination with the Law Universities & Colleges and by deputing the System Analyst/Assistant Programmers of their Districts. Accordingly, 1732 students have participated in the said training programme from 21 Districts.

Replacement of Laptop for the use of Court Managers in the State of Tamil Nadu: The High Court, Madras had procured 35 Nos. of Laptop and Data Card for the use of Court Managers in the State of Tamil Nadu by utilising a sum of Rs.22,84,220/- sanctioned by the Government of Tamil Nadu vide G.O.(Ms) No.325, Home (Courts-V) Department, dated 04.06.2024.

Filing Status of Cases on the Criminal side of the Principal Seat of Madras High Court: The Filing status of cases on the Criminal Side of the Principal Seat of Madras High Court viz., i) the daily SR filing numbers, ii) A.E. allotment and iii) status of passing and numbering of cases are hosted in the “Madras High Court Website” for easy access to the Advocates/Clerks and Litigant Public, by viewing the same from anywhere/ at any time, thereby the valuable time being spent by the staff

members could be channelled towards Passing/ Numbering of cases effectively and efficiently.

Mobile Allowance to the Process Servers/Bailiffs for using the NSTEP mobile application: Under Phase II of eCourts Project, 2906 Smart phones with BSNL SIM cards have been provided to the Process Servers/Bailiffs for using the NSTEP mobile application.

In this regard, as recommended by the High Court, the Government of Tamil Nadu vide G.O.(D).No.986, Home (Courts-IV) Department, dated 13.08.2024 have sanctioned Mobile allowance to each of the 2906 Bailiffs (Senior Bailiff) /Process Servers (Junior Bailiff) as recurring expenditure & the Principal District Judges were requested to instruct the Process Servers/Bailiffs to make use of any network, based on the signal strength.

Visit of Delegates From The High Court of Manipur at High Court of Kerala



The Hon'ble Computer Committee of the High Court of Manipur has requested a two-day training program for a delegation of 11 members from the High Court, which includes Registry Officials, Advocates, and a technical team. The objective is to familiarise young advocates, the key stakeholders in implementing IT solutions in the judiciary and to study the best

practices in these areas as part of ongoing efforts to modernize judicial processes in Manipur. On 31.09.2024 and 01.10.2024, the High Court of Kerala conducted a demonstration and comprehensive training session on technological advancements in IT, e-filing, and the paperless court system for the delegates from the High Court of Manipur.

The Special Wayanad Campaign In Association With DLSA, Wayanad



In view of the landslide in Wayanad District, which has significantly affected the local community, the High Court of Kerala deployed the Mobile Video Conferencing Facility for the eSewa Kendra in Wayanad from 02.09.2024 to 30.09.2024. This initiative, coordinated with the Kerala State Legal Services Authority (KeLSA) and District Legal Services Authority (DLSA), aimed to provide

essential support to disaster victims, including free legal aid, e-court services, and other forms of legal assistance. Advocates of the High Court participated actively in daily legal service activities through video conferencing, contributing to the success of this humanitarian effort.

Training Programme Conducted By IT Directorate



To enhance the effective use of the Dashboard among users, a training session on the Former Judges Dashboard-Module was conducted on 05.10.2024 for Sections concerned, viz, the A-section, PRO Section, G (Accounts I) Section, and the Medicare Cell of the High Court.

The training covered the Dashboard's functionalities and allowed participants to make effective use of its features in their respective roles. A total of 15 participants attended the training session.

**SPECIAL EDITION- High Court of Jammu & Kashmir and
Ladakh- e-Initiatives and Best Practices**

**e-Committee Supreme Court of India
Special Edition**



Message from Chief Justice of the High Court of Jammu & Kashmir and Ladakh



Justice Tashi Rabstan,
Chief Justice,
High Court of Jammu and Kashmir & Ladakh



MESSAGE

It gives me immense pleasure to commend the excellent works undertaken by the ICT team of the High Court of Jammu & Kashmir and Ladakh towards the path of achieving unprecedented advancements in the digital arena in our judicial system under the guidance of E-Committee, Supreme Court of India and in accomplishing its targets timely. This reflects the dedication of our team towards digital excellence with the vision of enriching and realizing the goal of easy access to justice by digital innovations for all the stakeholders. From the initial stage of this project, we have strived hard to meet all the targets timely which has made satisfactory completion of its Phase-I and II possible, and with the same zeal, we are approaching towards completion of the remaining targets by all possible means in the Phase-III. As we are in an advanced stage of project, I am confident that all the measures taken so far towards digital excellence will immensely help all the stakeholders especially the litigants. Digitization has ushered in a new era which will facilitate better transparency and accountability and make justice easily accessible and thus strengthen democracy and rule of law, which sustain our society. My sincerest gratitude to the Hon'ble Chief Justice of India, Mr. Justice Sanjiv Khanna, whose vision and exemplary dedication towards this project has made it possible to actualize digital transformation of our judiciary including in the UTs of Jammu & Kashmir and Ladakh.

Message from Chairman IT Committee of the High Court of Jammu & Kashmir and Ladakh



Justice Atul Sreedharan Chairman,
IT Committee,
High Court of Jammu and Kashmir & Ladakh



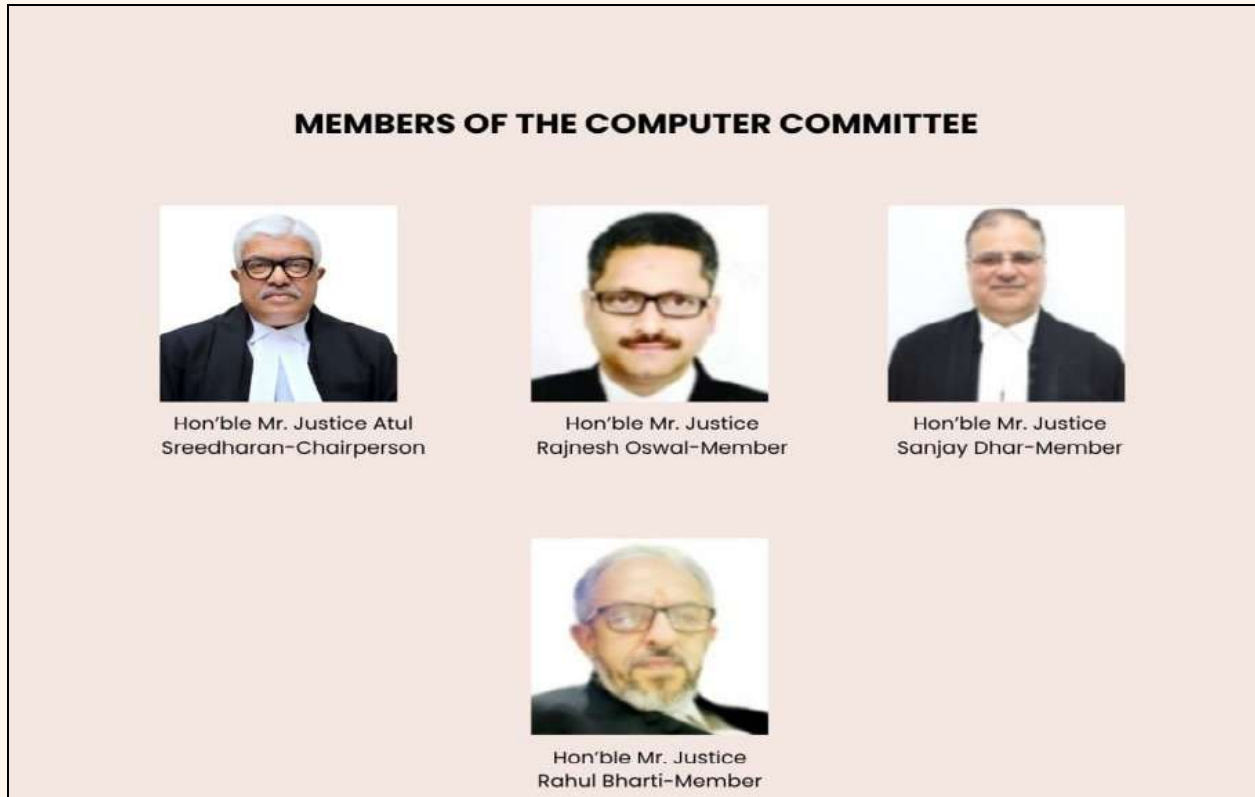
MESSAGE

The journey of digital transformation of the judiciary of Jammu and Kashmir and Ladakh commenced under the dynamic leadership of Justice Badar Durrez Ahmed, the then Chief Justice of Jammu and Kashmir, during the challenging times of the corona pandemic. It was his far sightedness that started the process of an IT evolution in the High Court with the introduction of paperless courts. For this, the IT infrastructure was put in place to enable judges to hear and decide cases without the need for taking physical files in their hands. The momentum continued under successive Chief Justices and Chairmen of the IT Committee. Today, under the able stewardship of Hon'ble Mr. Justice N. Kotiswar Singh, the Chief Justice of Jammu and Kashmir & Ladakh, ably assisted by Justice Rajnesh Oswal, Justice Sanjay Dhar and Justice Rahul Bharti, Members of the IT Committee, who in turn are aptly assisted by Mr. Anoop Kumar Sharma, the Registrar IT Cum CPC, and his team of Ms. Shayesta Nazir and Ms. Deldan Angmo along with the technical staff of the High Court, has placed the High Court on the threshold of a quantum leap with the impending acquisition and installation of the most advanced hardware for the Data Centre and Video Conferencing for which the bids have been floated. Besides this, the expression of interest for an Enterprise Resource Planning (ERP) on which would work the Document Management System (DMS) in addition to a host of other modules which would enable the High Court to digitally monitor the functioning of the District Judiciary as also put in place an environment of paperless functioning between the various offices of the registry, is also on the anvil. The IT Committee is grateful for the constant guidance and unflinching support of the E-Committee, Supreme Court of India towards transforming the digital landscape of the judiciary in India of which the High Court of Jammu and Kashmir & Ladakh is a recipient. The hard work and dedication of the IT team towards the goal of digital transformation can be seen in the success of Phase-I and Phase-II of the e-Courts project and the Committee aspires to proceed with the same zeal and dedication in Phase-III. The IT Committee's endeavours are towards achieving major goals and completion of all targets of Phase-III in the shortest possible time and it is striving towards achievement of the desired results with full determination.

This Court will continue to strive for the best in putting technology to optimal use towards the ends of justice from which all stakeholders will be benefitted equally.

The Committee expresses its gratitude to Honourable the Chief Justice of India, Dr. D.Y.Chandrachud, whose constant support and guidance has helped this Court in making this vision of digital transformation a reality. The Committee expresses in equal measure, its gratitude to Honourable the Chief Justice of the High Court of Jammu and Kashmir & Ladakh, Mr. N. Kotiswar Singh, without whose guidance, support and implicit faith, the Committee would not have achieved the results it has achieved so far.

Members of the Computer Committee of the High Court of Jammu & Kashmir and Ladakh



Achievements of Phase I & II of the eCourts Project of the High Court of Jammu and Kashmir & Ladakh

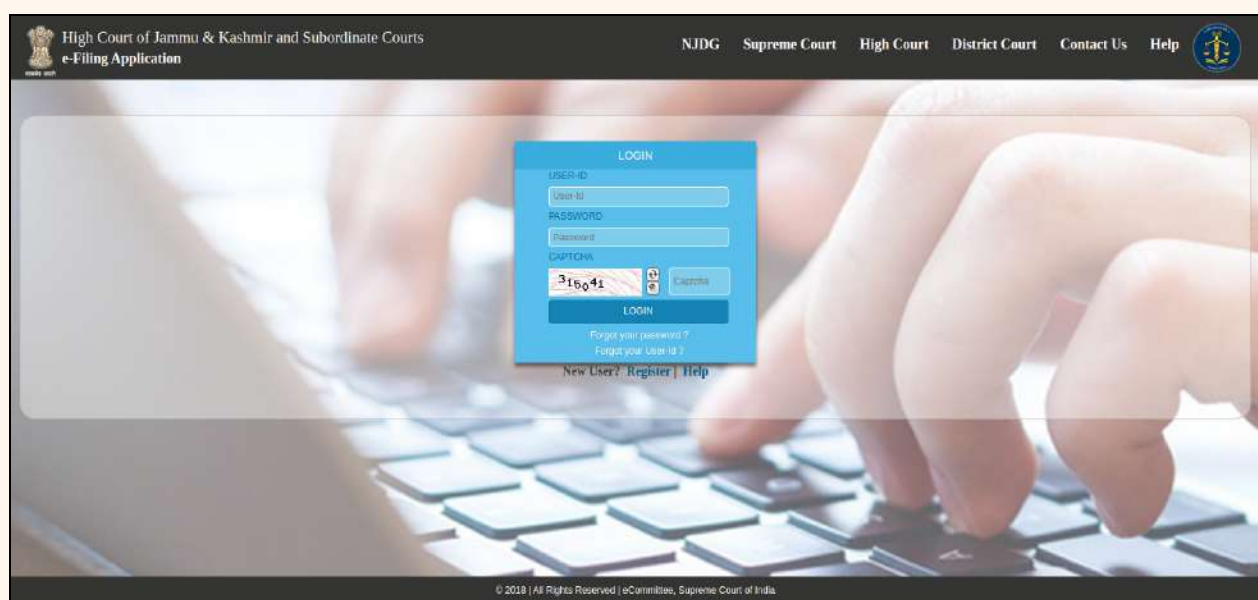
Implementation of Virtual Courts in UT of J&K: Two Virtual Traffic Courts one at Jammu and another at Srinagar have been made functional from July 2021. Both the Courts are virtually dealing with the e-Challans filed by the Traffic Police against the

traffic violators. So far, more than 12,94,813 traffic challans have been processed virtually.

e-Filing Application for the High Court and District Court(s): The e-Filing Application developed by the e-Committee of the Supreme

Court of India for submitting cases before the High Court and District Courts has been implemented in both wings of the High Court of Jammu & Kashmir and Ladakh and all District Courts under the High Court of Jammu and Kashmir &

Ladakh. To date, 21,837 cases and interlocutory applications have been filed through e-Filing Application in both wings of the High Court. And in the District Courts, more than 53,662 cases have been filed through this application.



Helpdesk Counters for e-Filing in Court Complexes: To effectively implement the e-Filing application in the District Courts and the High Court, a help desk Counter for e-Filing has been opened in the High Court of J&K and Ladakh. As many

as 18 Help Desk Counters for e-Filing have been sanctioned for the 14 locations which include the 12 locations at 12 District Headquarters of UT of J&K and UT of Ladakh and one at each wing of the High Court, which have been made functional.

e-Sewa Kendra for High Court and District Court Complexes:



The e-Sewa Kendras have been opened at various court locations under the jurisdiction of the High Court of Jammu & Kashmir and Ladakh. These centers have been established in remote Districts such as Kishtwar, Poonch, Kupwara, and Leh. Currently, 9 e-Sewa Kendras are operational in District Court complexes and one at the Jammu wing of the High Court. These centres help litigants access the e-Courts services and also facilitate

e-Mulakaat (virtual meetings) between jail inmates and their relatives.

Justice Clock: To make effective use of the database created through the National Judicial Data Grid (NJDG) and to make the information available to the public, Justice Clocks have been installed at both the wings of the High Court of J&K and Ladakh. These displays provide information about various government schemes and updates

about the justice system, including the status of different judicial processes.

Next-Generation Firewall (NGF) for the High Court: The High Court has installed Next Generation Firewalls (NGF) in both wings to enhance the security of its network. This firewall helps monitor all security threats from a single point.

Implementation of Inter-Operable Criminal Justice System (ICJS): The Inter-Operable Criminal Justice System (ICJS) has been implemented across the jurisdiction of the High Court of Jammu & Kashmir and Ladakh. The system is integrated with the Crime and Criminal Tracking Network & Systems (CCTNS) in 219 police stations and 104 higher offices. In 22 District Court complexes, the system allows courts to access metadata of FIRs and chargesheets directly from CCTNS.

Digitization of the Judicial Court Record: Since 2017, approximately 3 crore pages of court records have been scanned and digitized across both wings of the High Court. This includes both current and old records. In the Srinagar wing, records of cases disposed of since September 2014 have been digitized, while in the Jammu wing, records from 1950 to 2018 have been scanned and digitized. The High Court is now digitising newly filed cases and continues scanning ongoing records with its staff.

Digitization of Administrative Record: The administrative records are also being digitized to improve efficiency and transition the High Court to an e-office system. The procurement process for advanced hardware and video conferencing systems has already begun, marking a significant step forward for the court's digital infrastructure.

Establishment of Data Centre and Hybrid Court Rooms: The High Court of Jammu & Kashmir and Ladakh is in the process of setting up its own Data Center. The procurement process for advanced hardware and VC systems has already begun, marking a significant step forward for the court's digital infrastructure.

National Services and Tracking of Electronic Processes (NSTEP): To implement the NSTEP in District Courts, the High Court has procured 500 mobile phones for Process Servers and Bailiffs. The NSTEP application is now fully operational across the District Judiciary, allowing court staff to track and manage the legal notices electronically.

On-Going Projects of eCourts Phase-III of the High Court of Jammu and Kashmir & Ladakh

Phase III of the e-Courts Project is progressing rapidly, with the following targets set for the 1st year. Under the "eSewa Kendra" component, the goal of installing porta cabins has been fully met, with 17 porta cabins set up at various locations across of J&K and UT of Ladakh. Additionally, "Hardware for the existing Courts covered under Phase I & II" component, major activities have been successfully

completed. This includes the distribution of 962 desktops, 218 scanners, and 803 digital tokens to the relevant courts and staff members. Under the component head "Handheld Device (NSTEP)", the leftover Process Servers of the District Judiciary provide the Cell Phones in order to implement the initiative of NSTEP in the District Judiciary UT of J&K & UT of Ladakh.

Best Practices (e-Initiatives) of the High Court of J&K and Ladakh

Development of a Customised DMS (Document Management Software):



In order to manage the digital files of the High Court and to regulate the working of Hon'ble Benches, the High Court has developed a customised "Document Management Software" (DMS) for a software regulated management/functioning of the Hon'ble Benches of the High Court as e-Courts. This DMS goes beyond standard storage and search functions, integrating with existing

solutions like the Case Information System (CIS) to avoid duplication of efforts and control costs. The software has been fully implemented and is continuously refined based on feedback from the Hon'ble Benches and other stakeholders. The system was officially inaugurated by the Hon'ble Chief Justice of India, Dr. Justice D.Y. Chandrachud, on 28.06.2023.

Guest Monitoring Software (GMS):

The High Court of J&K and Ladakh has developed a software named Guest Management Software (GMS) for better coordination amongst the duty holders for the efficient management of the movement of the visiting guests and dignitaries, to the

Union Territory of J&K and Union Territory of Ladakh. This software was of immense help and benefit in regulating the movement of visiting dignitaries and guests in the 19th All India Legal Services Authorities Meet at Srinagar.

Digital Display Module: The Digital Display Module assists advocates and litigants by providing real-time updates on court proceedings happening in the courtrooms of the High Court of Jammu & Kashmir and Ladakh. This feature can be accessed

online, allowing users to monitor proceedings from the convenience of their offices or homes. It is particularly beneficial for advocates managing cases across multiple courts, enabling them to better plan their hearings.

**HIGH COURT OF JAMMU & KASHMIR**

Welcome To Digital Display Board of High Court of J&K

Friday 16 April 2021
11 : 41 : 52

Srinagar Wing	
COURT NO	SR NO
5	109
Messages	
* Members of the Bar are requested to furnish List of books well in Advance ::	

Jammu Wing	
COURT NO	SR NO
1	153
9	109
Messages	
* Members of the Bar are requested to furnish List of books well in Advance ::	

Note:- Court No.s which are not listed are currently not in session.
Disclaimer :- There may be time gap in internet transmission. Exact status be confirmed at the concerned court.

Case Calendar: The Case Calendar offers an overview of the number of cases scheduled on a specific day, week, or month across various judicial branches. This system helps in efficiently managing and allocating cases to different courts, ensuring the smooth conduct of hearings within a day.

Message Module: The Message Module provides a platform to display important messages on the display board. During proceedings, if a message needs to be communicated from a specific court, it can be done through this module.

Causelist Pooling Module: The Causelist Pooling Module automates the generation of cause lists according to the requirements of the High Court of Jammu & Kashmir and Ladakh.

Surety Information Management System: The Surety Information Management System (SIMS) is designed to store detailed information about individuals who have provided sureties in judicial cases.

Roster Creation/Assign Module: This module is used to create and assign rosters to specific benches, ensuring the systematic scheduling of cases.

Judgement/Order Status Module: This application allows for tracking the daily upload of orders and judgments from cases listed in the cause list. It categorises orders as digitally signed, unsigned, and under processing.

Fresh Cases Filed Report: This module captures daily data on newly

filed cases and records the fees collected at the filing counter.

Dynamic Periphery Applications: A suite of dynamic applications has been developed to meet the diverse reporting needs of the judicial branches and filing counters. These applications generate reports such as:

- Case Detail For Judicial Sections/Filing Sections
- Caveat Report: Daily Caveat Search And Caveat Filed Report
- Division Bench Report(Cases Fixed By Hon'ble Division Bench)
- IA Report: IA To Be Present And Not Present In Causelist
- Cases Listed Report: "Listed Cases And Not Listed Cases" In Causelist
- Judge Disposal Report
- Bench Tied Up Matter Report
- Institution Report
- Category Wise Report
- Daily Case Proceeding Report For Courts
- Video Conference Cases Report
- Causelist Generation Report
- Duplicate Cases Listed in Causelist Report
- Leftover Cases in Causelist

Employees' Record Management

System: The Employees' Record Management System is designed to manage the human resources within the subordinate judiciary of UT of Jammu & Kashmir and Ladakh. It holds detailed information on approximately 2,500 employees, including personal details and a record of all their postings and tenure. The system allows administrators to easily retrieve information about any employee by name, unique ID, designation, post held, or tenure period.

**SPECIAL EDITION- High Court of Telangana- e-Initiatives
and Best Practices**

**e-Committee Supreme Court of India
Special Edition**



Message from Hon'ble Chief Justice of High Court of Telangana



Hon'ble Chief Justice, Sri Justice Alok
Aradhe
High Court of Telangana



MESSAGE

The third phase of the eCourts Project marks a significant leap for the Indian Judiciary in adopting cutting-edge technologies. The eCourts Project, which is spearheaded by the eCommittee of Supreme Court of India, is an ambitious endeavour which not only set the guidelines but also standardises the practices nationwide through a uniform digital infrastructure. The Information and Communication Technology is fast evolving and eCommittee is committed to stay in tune with advancement in technology.

The High Court for the State of Telangana strives to adopt technology in Justice Dispensation System and to ensure access to judicial system. The High Court is committed to observe and adopt best practices to ensure effective and efficient Court operations.

Over the past one year, the High Court for the State of Telangana has made significant strides in using technology as a facilitator to ensure access to justice for the litigants. The High Court has launched several e-initiatives that will redefine the judicial system. The plans include unveiling of a new website, which is user friendly, introducing a Human Resource Management System with features like leave module. The High Court in collaboration with the NIC's Centre of Excellence (AI), and the IIIT, Hyderabad, and the State Government Department of Emerging Technologies aims to elevate the standards set out by the eCommittee of the Supreme Court of India to new heights. The prospects of involvement and the inputs received is not only promising, but are also exciting.

I extend my gratitude to the eCommittee of the Supreme Court of India for curating the special edition of the eNewsletter, which consolidates the initiatives of various High Courts nationwide. This initiative not only serves as a motivation to High Courts but as a platform for sharing knowledge and adopting best practices and encourages continuous improvement and setting benchmarks for excellence.

Message from Computer Committee Chairperson of the High Court of Telangana



Computer Committee Chairperson,
Hon'ble Sri Justice T. Vinod Kumar,
High Court of Telangana



MESSAGE

The High Court for the State of Telangana has consistently led the change in integrating technology into our justice system. From launching the nation's first paperless court to pioneering initiatives like ICJS and NSTEP, this High Court has remained at the forefront of innovation.

The COVID-19 pandemic presented unprecedented challenges across all sectors, including judiciary. However, it also underscored the pivotal role of Information and Communication Technology in overcoming these obstacles. The High Court for the State of Telangana adapted swiftly, deploying mobile videoconferencing vans to remote areas, ensuring even those without internet could gain access to justice. Beyond the accolades, the true reward was seeing countless stakeholders connect with the courts during such a critical time, showcasing the transformative power of technology.

While striving towards 'easy access to justice', this High Court acknowledges that there's much work ahead. Initiatives like establishing e-Sewa Kendras in 34 District Courts and digitizing court records mark significant progress towards this goal. Though seemingly modest, these steps are vital in reshaping the landscape of justice accessibility.

Digital infrastructure and human resource development are equally crucial. The High Court for the State of Telangana is committed to enhancing both to meet current needs and future challenges. Capacitating judicial officers, advocates, and court staff through regular training sessions is integral to optimize technology and enhance stakeholder access.

The future is all about Artificial Intelligence, and the High Court for the State of Telangana is working closely with industry leaders to make the most of the available AI engines that can help the High Court achieve its goals. Fortunately, as a nation, we are growing big in this sector and our dependence on foreign players and their algorithms has reduced to a great extent, so the timing couldn't have been better to dive into this realm of Artificial Intelligence.

The High Court for the State of Telangana is dedicated to pioneering a technologically adept justice system, ensuring equitable access for all stakeholders.

Members of the Computer Committee of the High Court of Telangana



Achievements of the Phase I and Phase II of eCourts Project of the High Court of Telangana

Phase I:

Provision of Laptops and Printers:

Judicial officers of the state of Telangana were provided with laptops to enhance their ability to work efficiently both in and outside court. Additionally, laser-jet printers

were installed at the home offices of JO to facilitate document handling.

Judicial Service Centers: Judicial Service Centers and computer server rooms were created to enable advocates and litigants to access case-related information with ease.

District Court Infrastructure: All District Court complexes were equipped with servers to store and manage case data through the CIS software.

Internet Connectivity: To facilitate seamless data sharing, BSNL broadband connectivity was provided to all JO at their home offices. Moreover, the District Headquarters were upgraded with 10 MBPS VP No. broadband connectivity, and District Court complexes received 512 KBPS internet connectivity for uploading CIS data to the NJDG.

Power Backup Systems: Diesel generator sets and uninterrupted

power systems (UPS) were installed to ensure that court computers operated without interruption, even during power outages.

Training Programs: Extensive training was conducted for judicial officers and court staff on the use of laptops and the CIS software, ensuring that the transition to a digital system was smooth.

Technical Support: Technical manpower was deployed at various court locations to coordinate eCourts-related activities and ensure the project's successful implementation.

Phase II:

Introduction of ICJS and NSTEP: Telangana has implemented the Interoperable Criminal Justice System (ICJS) and the National Service and Tracking of Electronic Processes (NSTEP). These systems

enabled the electronic service of notices and appropriate amendments were made to the Civil Rules of Practice to accommodate this transition.

VC Rules: The High Court of Telangana notified Video Conferencing Rules to hold virtual court proceedings and record party testimonies to further enhance accessibility during the pandemic.

E-Filing System: The High Court of Telangana introduces e-filing system to allow parties to electronically file their cases, making the filing process faster and more accessible.

Central Filing Stations (CFS): CFS were established in District Courts to centralize case filings and related metadata, providing a one-stop solution for advocates and litigants.

Kiosks and E-Sewa Kendras: To facilitate easy access to court services, kiosks were installed at the High Court of Telangana and district courts, while E-Sewa Kendras were initially established at the High Court and Warangal District Court. These facilities were later expanded to 34 District Court complexes.

Installation of Justice Clock: Justice Clock was installed in the High Court premises for displaying case information and notices.

Virtual Hearings: In response to the COVID-19 pandemic, virtual court hearings were introduced in the District Judiciary. Links for these hearings were made available on the District Court websites, ensuring that stakeholders could participate remotely.

Master Trainers and Staff Training: Master trainers were identified among judicial officers and court staff, who received comprehensive training on eCourts software and modules. These trainers then imparted knowledge to other officers and staff members.

Solar Power Initiatives: Photovoltaic solar panels were installed at court complexes as part of a green energy initiative.

Online RTI Platform: An online Right to Information (RTI) platform was launched for the High Court, and similar portals are being developed for district courts across the state to enable citizens to file RTI applications electronically.

Digitization of Court Records: The High Court of Telangana undertook

the digitization of court records, prioritising disposed cases. This initiative is gradually expanding to include pending cases, with the goal of transitioning towards paperless courts. Digitization efforts were also extended to District Courts, starting with pilot projects in Hanumakonda and Nalgonda.

ECT Training Programs:



The High Court of Telangana conducted ECT training programs as scheduled by the National Judicial Academy, further enhancing the digital capabilities of its officers and staff.

Collaboration with Police:



Periodic meetings were held with the Police Department to ensure the smooth integration of ICJS in the judiciary's processes.

On-Going Projects of eCourts Phase-III of the High Court of Telangana

Fundamental

Infrastructure: In line with the Hon'ble eCommittee, Supreme Court of India's vision, the High Court for the State of Telangana intends to fortify the fundamental digital infrastructure to meet the current and future technological requirements.

NSTEP for Criminal Summons and

Warrants: The NSTEP platform will be used for serving summons and warrants in criminal cases, with ongoing testing for service in both English and Telugu. The High Court has requested NIC to develop a bilingual CIS software to facilitate this.

Artificial Intelligence (AI)

Exploration: The High Court of Telangana is exploring opportunities

Digital

to incorporate AI into its operations, aiming to make justice delivery more accessible and efficient.

Human Resource Management

System (HRMS): High Court intends to build a complete end-to-end Human Resource Management System (HRMS) with a Digi Service Record Module, ACR Module, Work Statements Module, Various Requests Module and Transfer Module in a phased manner.

Capacity Building: To ensure the successful implementation of new technology, the High Court of Telangana will provide extensive training to judicial officers, court staff, advocates, and even litigants. These training programs will ensure that all stakeholders can effectively utilise the new digital systems.

Best Practices (e-Initiatives) of the High Court of Telangana

Digitization of Records: The High Court of Telangana has initiated the digitization of records to improve record-keeping and access to historical case data. This process is progressing steadily at the High Court level and has also been introduced in the District Judiciary. A pilot project was launched in Hanumakonda District Court, with subsequent efforts planned for Nalgonda and other districts, ensuring that digitization covers all regions over time.

SMS Alert System: A robust SMS alert system has been introduced to notify registered advocates about the status of case filings, scrutiny, and registration. This system provides timely updates which enables advocates to stay informed about their cases. Additionally, advocates receive hearing status updates through SMS, with two alerts sent for

each case: the first when there are seven cases ahead and the second when there are three cases ahead.

Display Boards: The High Court of Telangana has installed digital display boards both inside and outside courtrooms, in key locations such as Bar Associations, the Government Pleader's office, the Advocates' Library, and the Canteen. These boards display real-time case hearing status and other important notifications.

Paperless Office Meetings: The High Court of Telangana has adopted paperless practices for its committee meetings. All Hon'ble Judges and Registrars have been provided with Apple iPad Pro devices, and a web application called "Slack" is used to circulate meeting materials electronically.

Interoperable Criminal Justice System (ICJS) and National Service

and Tracking of Electronic Processes (NSTEP): High Court of Telangana leads the country in implementing the ICJS and NSTEP projects which enable real-time online data exchange between the courts and other stakeholders. Handheld devices have been provided to process servers and field assistants for electronic tracking and management of court processes.

E-Filing Rules: The High Court has published its e-filing rules as notified in the Government of Telangana's Gazette.

Court Fees Amendment: Telangana Court-Fees and Suits Valuation Act, 1956, has been amended to accommodate online payments through various digital channels, including e-challan, NEFT, RTGS, and others.

Justice Clock: The Justice Clock installed at the High Court premises displays up-to-date information regarding the institution, disposal, and pendency of cases. It provides key insights to advocates, litigants, and other stakeholders, promoting transparency and accountability.



E-Visitor Pass System: A computerised Visitor's Photo Pass system has been implemented by the

High Court of Telangana. The system issues passes valid for the day and all passes are serially numbered and recorded for future reference.



Staff Training Programs:



The High Court of Telangana has implemented regular training programs for its staff. Selected staff members are being trained as Master Trainers, who will then train their respective sections.

E-Newsletter: The High Court of Telangana has decided to launch an e-newsletter to highlight its achievements and concerns. This quarterly publication will showcase major events, the activities of the Telangana Judicial Academy, and the State Legal Services Authority.

IT Device Policy: The High Court of Telangana has formulated an IT Device Policy to regulate the use and replacement of IT equipment provided to judges, registrars, and judicial officers. The High Court has also prescribed the devices and their quantity that have to be provided to

the Hon'ble Judges, their Personal Secretaries, Registrars of the High Court and Judicial Officers working in the State.

Mobile Video Conference Facilities:

In an innovative step, mobile video conference vans were introduced during the COVID-19 pandemic to provide internet and video conferencing facilities for advocates and litigants lacking technical know-how. This initiative has been lauded at the national level, with the Ministry of Law advising other states to adopt similar systems.



Hybrid Court Systems: High Court of Telangana has implemented hybrid court proceedings, allowing advocates and parties-in-person to

attend hearings virtually. Live Streaming of all High Court benches is also available, ensuring greater public access to court proceedings.



E-Filing Facility: The High Court of Telangana has introduced a comprehensive e-filing portal, which is particularly used for income tax-related cases. A dedicated portal for advocates includes guidelines, e-filing rules, and manuals. E-filing has also been extended to the District Judiciary, starting with four districts: Hanumakonda, Warangal, Karimnagar, and Jagtial.

E-Sewa Kendras: e-Sewa Kendras have been established in both the High Court and district courts to assist advocates and litigants. These centres provide essential services such as assistance with e-filing and accessing court services.

Free Wi-Fi: High Court of Telangana premises now offer free Wi-Fi for advocates and parties-in-person.



Paperless Courts: The High Court of Telangana has introduced paperless courts, starting with the First Court and the court dealing with service matters. This eco-friendly initiative will be expanded to other courts, further supporting the transition to a paperless judiciary.

Judgment Search and Translation Initiatives: The High Court of Telangana has launched an e-SCR

portal for providing judgments in accessible formats. This e-SCR Judgment Search Portal serves as a one-stop, authenticated, unified portal for all Judgments and Orders of the Supreme Court of India and the High Court.

Translation of Judgements: The judgments of the Hon'ble Supreme Court of India and Telangana High Court are being translated into

Telugu language with the intention of making the judgments accessible to those in remote areas and also to enable the executors of the orders to understand the Judgments in a better way. The translated Judgments are being hosted on the official website of the High Court.

eHCR: An online platform called eHCR has been developed making search of judgments based on various parameters easy and intuitive for the stakeholders.

Digi-HCR: A Digi-HCR platform has been developed hosting the Reportable Judgments of the High Court both in English and Telugu languages.

New District Court Websites: All the district court websites have been migrated to the new S3WAAS (Secure, Scalable & Sugamya Website as a Service) platform according to the GIGW (Guidelines for Indian Government Websites) norms to ensure transparency, accessibility and seamless dissemination of information to the public. The content on these district court websites is completely accessible to differently-abled persons.

RTI Portal: An online RTI portal has been launched by the High Court of Telangana to allow citizens to file RTI applications and appeals digitally.

HIGH COURT
For The State Of Telangana

ONLINE APPLICATION PORTAL
(UNDER THE RIGHT TO INFORMATION ACT, 2005)

This online application portal is meant for filing RTI applications and RTI Appeals in the High Court for the State of Telangana.

The fee for the RTI Application is Rs.10/- which has to be paid online through the various options provided in the payment module.

Please note that Appeals against orders passed on applications submitted physically cannot be filed through this online portal.

Suggestions for improving this online portal are most welcome

[INSTRUCTIONS/USER MANUAL](#)

Login

Username* (email ID)

Password*

Enter the Validation code*
612292

[Forgot Password?](#)
[Not Registered Yet? Sign Up Here](#)

SOURCE CODE COURTESY: HIGH COURT OF DELHI

Virtual Justice Clock: A Virtual Justice Clock displaying real-time case statistics of the district judiciary has been launched on the High Court's official website. The Virtual

Justice Clock also serves as a tool for the judiciary to monitor its performance and make informed decisions to improve the administration of justice.

VIRTUAL JUSTICE CLOCK FOR DISTRICT JUDICIARY OF TELANGANA			
INSTITUTION, DISPOSAL & CASE CLEARANCE RATE			
ALL DISTRICTS UNDER STATE OF-TELANGANA		ALL ESTABLISHMENTS UNDER STATE OF-TELANGANA	
DURATION	INSTITUTION	DISPOSAL	CCR
Today	0	0	0%
Last Day	0	0	0%
Last Week	4552	4440	98%
Last Month	28703	15740	55%
This Year	223759	212512	95%
Last Year	483215	462886	96%

Training for Accessible Documents:
Several training programs on preparing accessible documents and

making court complexes more accessible for differently-abled individuals have been conducted.



Judicial Leave Module: The High Court of Telangana is also developing a Judicial Officers Leave Module, which is currently being piloted in select districts before a full rollout across the state. This system will enhance efficiency by providing a standardised process for leave applications, approvals, and tracking.

Civil Court Deposit Software: The High Court of Telangana has developed software for maintaining civil court deposit registers. This software enables the online generation of balance sheets and challans, thereby reducing paperwork. By automating the management of financial records, the software enhances accuracy and efficiency in handling court deposits.

Certified Document Issuance: High Court of Telangana introduced Certified Document Issuance software that allows advocates and

litigants to receive certified documents faster, with status updates sent via SMS. This innovation significantly reduces the wait time for obtaining certified documents and improves overall satisfaction for court users.

E-Payment System: The High Court of Telangana has developed its own in-house e-payment system, reducing the reliance on proprietary software. This system is set to be deployed soon to save costs associated with commission fees.

Video Conferencing for Prisons and Hospitals: Video Conferencing Systems have been installed in three central prisons and 22 hospitals across the state to allow virtual court hearings and consultations. The implementation of video conferencing technology enhances accessibility and security of the judicial processes.

Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts as on 30.09.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	245264	6015628	6260892
2	Andhra Pradesh	403121	1433394	1836515
3	Bombay	61854	188267	250121
4	Calcutta	158486	91608	250094
5	Chhattisgarh	103930	257642	361572
6	Delhi	322024	5792464	6114488
7	Gauhati – Arunachal Pradesh	2659	8249	10908
8	Gauhati – Assam	266849	464925	731774
9	Gauhati – Mizoram	4075	13268	17343
10	Gauhati - Nagaland	1129	863	1992
11	Gujarat	409292	213888	623180
12	Himachal Pradesh	184575	187929	372504
13	Jammu & Kashmir	261191	535257	796448
14	Jharkhand	222236	694476	916712
15	Karnataka	1254821	160664	1415485
16	Kerala	165699	620423	786122
17	Madhya Pradesh	678461	1006343	1684804
18	Madras	1478192	391610	1869802
19	Manipur	50926	16158	67084
20	Meghalaya	5813	54097	59910
21	Orissa	336467	306810	643277
22	Patna	277395	2734983	3012378
23	Punjab & Haryana	605178	2833783	3438961
24	Rajasthan	242194	214933	457127
25	Sikkim	647	15393	16040
26	Telangana	1110229	193676	1303905
27	Tripura	21947	36211	58158
28	Uttarakhand	88353	47596	135949
	Total	8963007	24530538	33493545

Status of Implementation of Rules of VC as on 30.09.2024

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 30.09.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	26
	Not Implemented	3	2

Status of Implementation of e-Sewa Kendras as on 30.09.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	131
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	40
18	Madras	Yes	Yes	300
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	15
21	Orissa	Yes	Yes	126
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	30
	Implemented	28	27	1375
	Not Implemented	0	1	

Status of Implementation of e-Payments as on 30.09.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	No	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	23
	Not Implemented	6	5

Statistics of Virtual Courts-30.09.2024

S.No.	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	186947	186932	509	34428	22110901
2	Chhattisgarh Traffic Department	817	783	0	86	141300
3	Gujarat Traffic Department	1712473	1670636	3090	157938	123356016
4	Haryana Traffic Department	1805083	1777143	6705	103597	87592951
5	Himachal Pradesh Traffic Department	426408	298219	589	14177	21586903
6	Jammu Traffic Department	639417	601518	4423	119250	76671193
7	Karnataka Traffic Department	71065	71031	198	61673	566261790
8	Kashmir Traffic Department	879034	869640	109469	159246	88320265
9	Kerala (Police Department)	1541866	1538566	3401	151268	81814466
10	Kerala Transport Department	1066032	1059824	5010	155881	207411157
11	Madhya Pradesh Traffic Department	738109	582033	570	29885	27300700
12	Maharashtra Transport Department	56569	55108	20	2160	2910405
13	Manipur Virtual Court (Traffic)	1	0	0	0	0
14	Manipur Virtual Court (Transport)	813	126	0	0	0
15	Meghalaya Traffic Department	701	538	0	44	32200
16	Notice Branch Delhi Traffic Department	20743143	20518779	99877	1990511	1426107656
17	Odisha Traffic Ctc-Bbsr Commissionerate	590599	539198	1012	36770	34730501
18	Rajasthan Traffic Department	39934	37954	3303	12738	9308270
19	Tamil Nadu Traffic Department	219464	175239	1577	104895	976811150
20	Tripura Traffic Department	4584	4582	9	1767	397170
21	Uttar Pradesh Traffic Department	19290446	15092812	89979	1031623	580712291
22	Uttarakhand Traffic Department	34879	32177	143	2598	3360500
23	Uttarakhand Transport Department	15720	11328	38	973	1563100
24	Virtual Court Chandigarh	590603	590603	1925	51560	49809510
25	Virtual Court Delhi (Traffic)	7091844	7008046	130557	1891616	1821570302
26	Virtual Court Gujarat (Transport)	245869	238479	1214	34293	132606055
27	West Bengal Traffic Department	225263	217830	1776	9317	4965202
	Total	58217683	53179124	465394	6158294	6347451954

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 30.09.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	26
	Not Implemented	2

E-Filing Total Count as on 30.09.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	7457	7457
2	Andhra Pradesh	High Court	16087	4	16091
3	Bombay	Both Court	299849	1180470	1480319
4	Calcutta	High Court	7118	1442	8560
5	Chhattisgarh	Both Court	525	24	549
6	Delhi	District Court	*	896776	896776
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	8515	13319	21834
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	62325	19	62344
12	Himachal Pradesh	Both Court	2208	82123	84331
13	Jammu & Kashmir	Both Court	27574	92101	119675
14	Jharkhand	Both Court	14	666	680
15	Karnataka	Both Court	2874	108857	111731
16	Kerala	District Court	*	733826	733826
17	Madhya Pradesh	District Court	*	564	564
18	Madras	Both Court	70397	849037	919434
19	Manipur	High Court	2889	2844	5733
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	14263	50466	64729
22	Patna	Both Court	548596	2543	551139
23	Punjab & Haryana	Both Court	26876	30371	57247
24	Rajasthan	Both Court	20216	2908	23124
25	Sikkim	Both Court	3548	4934	8482
26	Telangana	Both Court	6777	260	7037
27	Tripura	Both Court	3830	6438	10268
28	Uttarakhand	Both Court	72	43034	43106
		Total	1124554	4110484	5235038

Digitization of Court Records as on 30.09.2024

S.No.	Name of High Court	Number of pages digitized in the High Court in the current month	Total No. of pages digitized in High Court up to current month	District Courts(including Taluka Courts) under the concern HC	
				Number of pages digitized in DC in the current month	Total No. of pages digitised in DC up to current month
1	Allahabad	45,46,614	53,90,05,684	8,44,38,584	62,31,37,792
2	Andhra Pradesh	8,03,572	99,37,242	2,44,561	3,44,833
3	Bombay	18,76,849	1,19,46,661	0	0
4	Calcutta	7,84,829	4,52,99,165	0	0
5	Chhattisgarh	0	0	0	0
6	Delhi	6,46,375	22,72,28,727	27,32,850	10,04,84,112
7	Gauhati – Arunachal Pradesh	0	0	0	0
8	Gauhati – Assam	7,125	2,97,53,593	79,935	15,58,31,203
9	Gauhati – Mizoram	34,163	6,65,060	25,636	11,40,358
10	Gauhati – Nagaland	0	0	0	0
11	Gujarat	34,745	3,60,186	0	0
12	Himachal Pradesh	13,712	70,22,052	0	0
13	Jammu & Kashmir	2,77,920	3,83,65,913	4,22,919	20,80,054
14	Jharkhand	9,17,553	90,89,624	8,27,412	50,77,111
15	Karnataka	17,73,665	1,91,17,558	16,50,799	2,30,32,012
16	Kerala	14,29,662	5,17,84,554	1,49,755	11,09,530
17	Madhya Pradesh	21,34,175	21,62,73,485	98,00,000	47,51,40,886
18	Madras	38,72,907	12,52,82,135	1,22,67,408	4,13,74,056
19	Manipur	63,744	48,88,688	1,03,670	44,03,121
20	Meghalaya	61,401	6,92,658	1,21,138	28,84,379
21	Orissa	15,91,865	3,99,88,051	35,77,382	9,65,29,539
22	Patna	1,11,192	2,24,22,865	0	0
23	Punjab & Haryana	19,22,842	26,57,31,665	0	50,66,96,188
24	Rajasthan	22,37,186 9,04,28,032		0	0
25	Sikkim	8,131	11,41,113	21,960	36,77,618
26	Telangana	5,97,703	10,13,64,582	22,11,070	93,84,055
27	Tripura	2,93,171	51,92,590	37,189	5,69,211
28	Uttarakhand	4,00,000	1,48,00,000	0	0
	Total	24667436	1858664325	118712268	2052896058

e-Committee Outreach/ Training Programmes Conducted During the Month of September 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	08-09-2024	ECT_8_2024	Tripura Judicial Academy	Refresher Programme for Court Staffs & N Step Training for Administrative head, Nazarat Employees, Process Server and other Class-III Employees	Court Staffs, Administrative head, Nazarat Employees, Process Server and other Class-III Employees	62
2	28-09-2024	ECT_14_2024	Chandigarh State Judicial Academy	Cyber Laws and Appreciation & Handling of Digital Evidence"	Judicial Officers	67
3	28-09-2024	ECT_9_2024	Chandigarh State Judicial Academy	Refresher programme for court staff through online mode	Court staff of district court to be nominated at District level	6082
4	29-09-2024	ECT_6_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	52
5	14-09-2024	ECT_6_2024	Chandigarh State Judicial Academy	Training Programme on Digitization at High Court Level	High Court Digitization Officials/ Staffs	40
6	08.09.2024	ECT_12_2024	Uttarakhand Judicial And Legal Academy, Bhowali, District Nainital	Computer Skill enhancement Programme-Level I & II for Advocates/Advocate Clerk at Rishikesh, District- Dehradun under E-Committee Special Drive & Outreach Programme	for Advocates/Advocate Clerk	62
7	13-9-2024	ECT_10_2024	High Court of Meghalaya	Programme for Technical staffs of High Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc	Technical Staffs/NIC coordinators at HC	22
8	03-09-2021	ECT-4-2024	JTRI, Allahabad, UP	Advocate/ Advocate Clerk ECourts Programme At District Headquarters	Newly Appointed Advocate/ Advocate Clerk	65
Total						6452
